

SECTION – XVI

MATTER FOR : 05.01.2017

COURT NO. :7

ITEM NO. : 47

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 10439 & 10670 OF 2015

BIPLAB BHOWAL

... PETITIONER

- VERSUS -

BIPASHA BHOWAL

... RESPONDENT

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 27th April, 2015, when the Court was pleased to pass the following Order :

“Delay condoned.

Notice, returnable within two weeks.

Dasti, in addition, is permitted.”

Accordingly common show cause notice returnable for 15th May, 2015 was issued to the sole respondent by registered AD post as well as by dasti.

Mr. Ranjan Mukherjee, Advocate has filed vakalatnama/memo of appearance on behalf of the sole respondent in both the matters, but no counter affidavit has been filed, so far. Service is complete in both the matters.

AND the matters above-mentioned were again listed before the Hon'ble Court on 15th May, 2015, when the Court was pleased to pass the following Order :

“Learned counsel for both the parties would submit that there is every possibility of the lis between the parties being settled amicably. Therefore, they request us to refer the matters to the Supreme Court Mediation Centre for amicable settlement of the dispute between both the parties.

Accordingly, we direct both the parties to appear before the Ld. Co-ordinator, Supreme Court Mediation Centre at 110, Lawyers Chambers (R.K. Jain Block), Supreme Court Compound, Tilak Marg, New Delhi – 110 001 on 11th July, 2015 at 10:30 a.m.

The Ld. Co-ordinator will make all possible efforts to settle the dispute amicably between both the parties and thereafter send his report to this Court within three weeks' time thereafter send his report to this Court within three weeks' time thereafter.

Respondent-husband shall deposit a sum of Rs. 25,000/- with the Registry of this Court. On her appearance, the wife is permitted to withdraw the aforesaid amount.

Registry is directed to list the matters after the receipt of the report from the Mediation Centre.”

It is submitted that Ms. Anuradha Mutatkar, Advocate on behalf of the Petitioner has on 9th July, 2015 deposited Rs. 25,000/- in this Registry in view of Order dated 15th May, 2015, but no withdrawal of the same has been made by the Counsel for the sole respondent, so far despite this Registry's letter dated 8.06.2016.

It is further submitted that in compliance of the order dated 15th May, 2015, Mediation Report has been received from Supreme Court Mediation Centre on 26th November, 2015 and the same is included in the paperbooks.

And the matters above-mentioned were mentioned before the Hon'ble Court on 1.12.2017 when the Court was pleased to pass the following order:-

“To retain its position”

It is further submitted that Mr. Ranjan Mukherjee, Advocate has on 3.1.2017 filed an application seeking enhancement of the maintenance from Rs. 28,000/- to Rs.1,50,000/- per month in SLP(C) No.10439/2015, but the page nos. 14, 15, 32 & 33 are in dim impression. However the unregistered application is being circulated to the Hon'ble Court.

The matters are listed before the Hon'ble Court with this Office Report.

DATED THIS THE 4th DAY OF JANUARY 2017.

ASSISTANT REGISTRAR

Copy to:- Ms. Anurag Pandey, Advocate
Mr. Ranjan Mukherjee, Advocate

ASSISTANT REGISTRAR